

(b) if so, the steps proposed to be taken by the Centre;

(c) whether the Indian naxal groups have links with foreign elements; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) and (b) The Central Government has adopted a three pronged strategy to tackle the problem of naxalism—(i) modernization and strengthening of State Police Forces, long term deployment of Para Military Forces, sustained intelligence based well-coordinated anti-naxalite operations, (ii) focused attention on integrated development of the affected areas and (iii) removal of socio cultural alienation of people, gearing up of public grievances redressal system and creation of Local Resistance Groups.

Besides, the Central Government has appreciated the peace dialogue initiated by the Government of Andhra Pradesh with naxal outfits.

(c) and (d) Available inputs indicate that MCCI and CPML—PW have linkages with CPN (Maoist), Nepal. There are also reports to suggest that these outfits are members of the Coordination Committee of Maoist Parties and Organisations of South Asia (CCOMPOSA) and are in touch with the Revolutionary Internationalist Movement (RIM).

Criminal acts of Delhi Police personnel

†*426. **SHRI ABU ASIM AZMI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of criminal acts committed by the police personnel in Delhi between January 1, 2004 to July 31, 2004;

(b) how the figures compare with those of the last year; and

(c) the details of the steps Government are taking to curb the incidents of criminal acts being committed by the police personnel in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) The details of the criminal cases

†Original notice of the question was received in Hindi.

registered against the Delhi Police personnel during the period 1st January, 2003 to 31st July, 2003 and 1st January, 2004 to 31st July, 2004 are indicated below:

Head of Crime	1.1.2003 to 31.7.2003		1.1.2004 to 31.7.2004	
	Number of cases registered	Number of police personnel involved	Number of cases registered	Number of police personnel involved
Murder/Attempt to Murder	8	8	5	5
Extortion/Robbery	5	8	1	2
Cheating/Theft	9	12	7	7
Rape/Molestation	6	6	2	2
Hurt	8	17	3	3
Kidnapping	1	1	0	0
Miscellaneous	25	28	11	13
TOTAL :	62	80	29	32

(c) A number of steps have been taken to prevent the police personnel from indulging in criminal acts including surprise checking by senior officers of the activities of personnel deployed for patrolling duty and in police pickets; keeping a watch on police personnel of suspicious character, transfer of police personnel of criminal disposition to non-sensitive posts; stringent legal and departmental action against those found to be indulging in criminal activities; handling of criminal complaints against police personnel directly by officers of the rank of Joint Commissioner of Police and above, establishment of Public Grievances Cells in Districts/Units to keep a close watch on police personnel surveillance by the Vigilance Branch on the criminal activities of Personnel holding sensitive Posts; extending the facility of telephone No. 23319922 and Post Box No. 171 to the general public for making complaint against harassment by police personnel; maintenance of a register of complaints by the Deputy Commissioner of Police of Districts; and providing facility to the general public to make complaint against corrupt police personnel through e-mail.